

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Contempt Case (AT) No.03 of 2021 in
Company Appeal (AT) No.238 of 2018 &
IA No.2440 of 2020

IN THE MATTER OF:

Ankit Mittal

...Appellant

Versus

Ankita Pratisthan Ltd. & Ors.

...Respondents

For Appellant:

**Shri Kausik Chatterjee and Samridhi Solanki,
Advocates**

For Respondents:

**Shri Ramji Srinivasan, Sr. Advocate with
Ms. Vanita Bhargava, Shri Ajay Bhargava,
Ms. Wamika Trehan and Ms. Shipra Choudhary,
Advocates (R-3 to 10)
Shri Jyoti Prakash Sahu, AR (R-3 to 10)
Dr. Sanjeev Gemawat, AR (R-3 to 10)
Shri Dilip B. Desai, CA (R-3 to 10)
Shri Vijay Shah, CA(R-3 to 10)
Shri Deepak Shaw, CA (R-3 to 10)**

O R D E R
(Virtual Mode)

04.03.2021 In the Contempt Case, the Respondents to file Reply as to why the Application should not be entertained.

In the I.A. No.2440 of 2020 filed for clarification, the Respondents to file Reply as to why the I.A. for modification should not be entertained.

The Replies may be filed within two weeks.

List the Contempt Case and the I.A. on 8th April, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md